Central Administrative Tribunal Ernakulam Bench

OA/181/00072/2015

Wednesday, this the 18th day of July, 2018.

CORAM

Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member Hon'ble Mr.Ashish Kalia, Judicial Member

K.I.Mohammed Sadique Co-operative Inspector/Secretary (Under suspension) Co-operative Supply and Marketing Society, Chetlat Now at Kalpeni-682 557 Residing at Kakaillam House Kalpeni, Union Territory of Lakshadweep.

Applicant

(By Advocate: Mr.C.S.Abdul Sammad)

versus

- 1. Union of India represented by the Administrator, Lakshadweep Administration Union Territory of Lakshadweep Kavarathi-682 555
- 2. Secretary (Co-operation)
 Department of Co-operation
 Lakshadweep Administration
 Kavarathi-682 555.
- 3. Registrar of Co-operative Societies
 Department of Co-operation
 Lakshadweep Administration
 Kayarathi-682 555
- 4. Director
 Food, Civil Supplies & Consumer Affairs
 Union Territory of Lakshadweep
 Kavarathi-682 555.

Respondents

(By Advocate: Mr.S.Manu rep by Mr.Sreeraj)

This OA having been heard on 18th July, 2018, the Tribunal delivered the following order on the same day:

ORDER (oral)

By E.K.Bharat Bhushan, Administrative Member

Sri Abdul Sammad, learned counsel on behalf of the applicant, seeks permission to withdraw the OA.

2. Permission is granted and the OA is closed as withdrawn.

(Ashish Kalia) Judicial Member (E.K.Bharat Bhushan) Administrative Member

aa.

Annexures appended by the applicant in the OA

Annexure A9: Copy of the memorandum F.No.7/03/2014-Coop/34 dated 12.1.2015 from the 2nd respondent.

Annexure A13: Copy of the Notice F.no.78/5/2015-S&T (Inq) dated 16.7.2015 from the 4th respondent.

Annexure A1: Copy of the order F.No.7/3/2014-Coop dated 16.10.2014 issued by the 2nd respondent.

Annexure A2: Copy of the order F.No.7/03/2014-Coop. (Part)/53 dated 6.2.2015

Annexure A3: Copy of the order dated 22.12.2014 inCrl.M.C.21/2014 of the Court of the Sessions Judge, Kavaratti, Lakshadweep.

Annexure A4: Copy of the order dated 29.12.2014 in Crl.M.P.379/2014 of the Judicial First Class Magistrate, Androth.

Annexure A5: Copy of the letter dated 29.1.2015 submitted by the applicant to the 2^{nd} respondent.

Annexure A5(a): Copy of the letter dated 25.02.2015 submitted by the applicant to the 2^{nd} respondent.

Annexure A5(b): Copy of the letter dated 29.3.2015 submitted by the applicant to the 2^{nd} respondent.

Annexure A6: Copy of the Office Memorandum F.No.7/03/2014-Coop. (Part) (1)/121 dated 17.3.2015.

Annexure A7: Copy of the application dated 15.2.2015 applied by the applicant for copies of documents under Right to Information Act.

Annexure A7(a): Copy of the application dated 21.3.2015 applied by the applicant for copies of documents under Right to Information Act.

Annexure A7(b): Copy of the application dated 21.3.2015 applied by the applicant for copies of documents under Right to Information Act.

Annexure A7(c): Copy of the application dated 21.3.2015 applied by the applicant for copies of documents under Right to Information Act.

Annexure A7(d): Copy of the application dated 31.3.2015 applied by the applicant for copies of documents under Right to Information Act.

Annexure A8: Copy of the letter F.no.15/2006-07/Estt/SmsKLP dated 7.3.2015 by the Secretary, Department of Cooperation, Kalpeni Island to the applicant.

Annexure A10: Copy of the Order F.No.7/3/2014-Coop. Vol.I(1)/197 dated 28.5.2015 issued by the 2^{nd} respondent.

Annexure A11: Copy of the Notice F.No.78/5/2015-S&T (Inq) dated 6.7.2015 issued by the 4th respondent.

Annexure A12: Copy of the representation dated 15.7.2015 submitted by the applicant to the 4th respondent.

Annexure A14: Copy of the letter dated 19.7.2015 submitted by the applicant to the Mukthiyar at Androth namely Koya Moolapura and Kunhisethikoya Kandeth.

Annexure A15: Copy of request dated 22.7.2015 sent by the applicant to the 4th respondent.

Annexures appended by the applicant in MA/181/00089/2015:

Annexure A16: Copy of the Message F.No.78/5/2015-S&T (Inq) dated 28.7.2015.

Annexure A17: Copy of Message No. Nil dated 31.7.2015 from the applicant to the Inquiry Officer.

Annexure A18: Copy of the Message No.35 dated 4.8.2015 from the Inquiry Officer to the applicant.

Annexure A19: Copy of the Notice No.F.78/5/2015-S&T (Inq) dated 4.8.2015 from the Inquiry officer to the Assistant Registrar of Cooperative Societies.

Annexure A20: Copy of the letter dated 5.9.2015 submitted by the applicant to the 2^{nd} respondent.

Annexure A21: Copy of the Notice F.No.78/5/2015-S&T (Inq) dated 16.9.2015.

Annexure A22: Copy of the representation dated 18.9.2015 submitted by the applicant to the 4th respondent.

Annexure A23: Copy of the representation dated 22.9.2015 submitted by the applicant to the 4th respondent.

Annexure A24: Copy of the letter dated 4.10.2015 submitted by the applicant to the 4th respondent.

Annexures with the reply statement

Annexure R1(a): Copy of the order F.No.7/03/2014-Coop (2)/481 dated 16.10.2014.

Annexure R1(b): Copy of the letter F.No.9/08/2005-Coop. (Part-I/234 dated 7.5.2015.

Annexure R1(c): Copy of the OM F.No.9/8/2005-Coop (Part.I/154 dated 8.4.2015.

Annexure R1(d): Copy of the order F.No.7.3.2014-Coop Vol.I/197 dated 28.5.2015.

Annexures filed in the rejoinder:

Annexure A25: Copy of the letter dated 16.11.2015 submitted by the applicant to the Inquiry Officer.

Annexure A26: Copy of the letter dated 18.9.2015 from the applicant to the Inquiry Officer.

Annexures in the additional reply statement:

Annexure R1(e): Copy of the extracts of the letter No.GI CVC letter No.4/42/73-R dated 19.9.1973.

Annexure R1(f): Copy of the letter F.No.46/2/2015-Coop.(Part/396 dated 29.9.2015.

Annexure R1(g): Copy of the OM F.No.9/8/2005-Coop.(Part-I)/154 dated 8.4.2015.